

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-477(PB)/2017

IN THE MATTER OF:

AU Small Finance Bank Ltd.

.... **APPLICANT / PETITIONER**

v.

Prabhu Shanti Real Estate Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.03.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s) Mr. H.L. Tiku, Senior Advocate with
Mr. Mrityunjay Kumar, Ms. Yasmeet, Advocates

For the Respondent(s) Mr. Ashish Makhija and Mr. Anurag Bhatt, Advs.

ORDER

On the request made by Mr. Ashish Makhija, Counsel for the Corporate Debtor to enable him to controvert the affidavit dated 07.02.2018 filed by Mr. Puneet Gogia and Mr. Rajeev Kumar alongwith statement of accounts, hearing is deferred.

List the matter on 13th March, 2018. No further adjournment shall be granted.

Sd/-

M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)